

Norms Committee Minutes of the Meeting No 15-/AM 22-23 dated 13.01.2023 under the Chairmanship of **Shri Hardeep Singh, Addl. DGFT.**

The following Members of the Committee were present in the meeting:-

- (i) Shri A.K. Kanodia, Dy, DG
- (ii) Shri Shaish Kumar, Technical Expert
- (iii) Shri D.N. Mathur, Technical Expert
- (iv) Shri Nand Lal, Technical Expert

The Committee first considered the minutes of the Norms Committee Meeting No. 15-/AM 22-23 dated 13.01.2023 for confirmation and confirmed the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations observations received from concerned Technical Authority in earlier cases of similar products. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted.

Manual Cases

MEETING NUMBER : NC/4/MEET/Dec./ 2022-23/15 dated 13.01.2023

Case No. M-438 NC No. 15/22-23 Date : 13.01.2023	M/s. Ferolite Jointings Limited, Ghaziabad RLA F.No.05/23/040/0025B/AM20 Lic. No. 0510412036 dt. 07.10.2019	Status Case: Approved
---	---	--------------------------

Decision: The Committee considered the case as per agenda and observed that the firm has claimed wastage of 15% of raw materials, however based on the past approval of earlier ratified Licence No.0510106634 dt 28.05.2018 of the firm in Meeting No.11/83/ALC1/2018 dt. 28.02.2019 for same export items allowing wastage of 6%, the Committee ratified the norms as under:-

Item of Export	Export Qty. (Kgs)	Item of Import	Qty. recommended (Kgs.)
1. NAM Jointing Sheets of other mineral substances Grade (NAM37 / NAM37C / NAM37FX/ NAM39 / NAM39 I / NAM 39 I SOFT / NAM39HARD/ NAM39SKM / NAM49 / NAM49 SOFT / NAM49 I SOFT / NAM200)	550000.00	1. Acrylonitrile Butadine Rubber Kumho Grade KNB-35H/ N-230S/ NBR3280	69960.00 Kgs
		3. Cellulose Pulp / Arbocel ZZ 8/1-G	17490.00 Kgs
		5 Bleached Hard Wood Craft Pulp	29150.00 Kgs

2. NAM Jointing Sheets of other mineral substances Grade (NAM37Steel / NAM39 Steel/ NAM49Steel/ NAM200Steel)	30000.00	1	Acrylonitrile Butadine Rubber Kumho Grade KNB-35H/ N-230S/ NBR3280	3816.00 Kgs
		3	Cellulose Pulp / Arbocel ZZ 8/1-G	954.00 Kgs
		5	Bleached Hard Wood Craft Pulp	1590.00 Kgs
3. NAM Jointing Sheets of other mineral substances Grade (NAM32/ NAM32CR / NAM42GF/ NAM45CF / NAM30 / NAM30Y / NAM31 / NAM33)Containing Aramid pulp-1750 kg	35000.00	1	Acrylonitrile Butadine Rubber Kumho Grade KNB-35H/ N-230S/ NBR3280	5194.00 Kgs
		2	Aramid Pulp 0502/Kevlar 8F982	1855.00 Kgs
		4	Rockwool Mineral Fibers / Rockseal RS440 / Rockseal RS480	7420.00 Kgs
4. NAM Jointing Sheets of other mineral substances Grade (NAM32Steel / NAM42GF Steel / NAM45CF Steel / NAM30Steel / NAM30Y Steel) Containing Aramid pulp-1000 Kg	5000.00	1	Acrylonitrile Butadine Rubber Kumho Grade KNB-35H/ N-230S/ NBR3280	742.00 Kgs
		2	Aramid Pulp 0502/Kevlar 8F982	265.00 Kgs
		4	Rockwool Mineral Fibers / Rockseal RS440 / Rockseal RS480	1060.00 Kgs

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee

Case No. M- 439 NC No. 15/22-23 Date : 13.01.2023	M/s Roha Dye Chem Pvt. Ltd. RLA F.No. 03/95/040/00187/AM-21 Lic. No. 0310836883 dt. 26.06.2020	Status Case: Approved
--	--	--------------------------

Decision : The committee considered the case as per agenda and decided to ratify the norms on repeat basis of earlier ratified Licence No. 0310797430 dt. 20.07.2015 in Meeting No. 11/83-ALC1/2015 dated 18.11.2015 as under :-

Export Item	Quantity	Import Item	Quantity
Sunset Yellow (Food Yellow 3 (C.I. No.15985) (Dye content 85%))	1 Kg	1. Sulphanilic Acid	0.625 kg
		2. Beta Nephthol	0.527 Kg
		3. Sodium Nitrite	0.184 Kg
		4. Soda Ash	0.431 Kg
		5. Caustic Soda	0.250 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee

Case No. M- 440 NC No. 15/22-23 Date : 13.01.2023	M/s Roha Dye Chem Pvt. Ltd. R.A.F.No. 03/95/040/00168/AM16 Lic. No. 0310797400 dt. 20.07.2015	Status Case: Approved
--	---	--------------------------

Decision: The committee considered the case as per agenda and the request of the firm for enhancement in the import quantity which was earlier ratified in Licence No.0310777359 dt. 07.04.2014 in the meeting No.5/83-ALC1/2015 dated 08.07.2015. Hence, the Committee decided to enhance the import quantity for closure and regularisation purpose only and ratify the norms as under :-

Export Item –		Qty.
Tartrazine (C.I. No.19140) (Dye content 87%)		1.0 kg.
Import item	From	To
Dimethyl Acetyl Succinate	0.428 kg.	0.560 kg
Sulphanilic Acid	0.847 kg	0.921 kg
Sodium Nitrite	0.315 kg	0.400 kg
Caustic Soda	0.270 kg	0.360 kg.
Soda Ash	0.570 kg	0.570 kg.

All other conditions of norms ratified earlier will remain unchanged.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee

Case No. M- 441 NC No. 15/22-23 Date : 13.01.2023	M/s. Ceradecor India Pvt. Ltd. RA F.No. AA No. 0510409131 dated 28.12.2018	Status Case: Defer
---	--	-----------------------

Decision: Decision :The Committee considered the case as per Agenda and decided to call for the information of deficiencies:

1. COA report of both import and export, giving moisture content in it.
 2. Justification of wastage with calculation of the requirement of raw material.
 3. Production vis-a-vis consumption of raw materials for the last three years duly certified by CA
- Firm is requested to furnish the above said information urgently.
Hence, the Committee decided to **Defer** the case.

Case No. M- 442 NC No. 15/22-23 Date : 13.01.2023	M/s. Tytan Organics Pvt. Ltd., Mumbai RA F.No. 03/95/040/00601/AM16 AA No. 0310796869 dated 25.06.2016	Status Case: Approved
---	--	--------------------------

Decision : The committee considered the case as per agenda and decided to ratify the norms on repeat basis of earlier ratified Licence No. 0310604479 dt. 03.12.2010 in Meeting No. 11/83-ALC1/2011 dated 15.06.2011 as under :-

Export Item	Qty.	Import item	Qty.
Polymer of Sulphurous Acid Sodium Salt. Formaldehyde and 2-Propanone	1 kg.	Methanol	0.498 kg
		Acetone	0.510 kg
		Sodium Sulphite	0.261 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee

Case No. M- 443 NC No. 15/22-23 Date : 13.01.2023	M/s. Tytan Organics Pvt. Ltd., Mumbai RLA F.No. 03/95/040/000/AM16 Lic. No.0310796872 dated 25.06.2015	Status Case: Approved
--	--	--------------------------

Decision : The committee considered the case as per agenda and decided to ratify the norms on repeat basis of earlier ratified Licence No. 0310604479 dt. 03.12.2010 in Meeting No. 11/83-ALC1/2011 dated 15.06.2011 as under :-

Export Item	Qty.	Import item	Qty.
C12-14 Fatty Acid Monoisopropanolamide (COLAMID-LMPA) (Flakes)	1 kg.	C12-14Methyl Acid Fatty Ester	0.896 kg
		Monoisopropanolamine	0.367 kg
		Sodium Methoxide	0.0022 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee

Case No. M- 444 NC No. 15/22-23 Date : 13.01.2023	M/s. Sumitomo Chemical India Ltd. Mumbai RLA F.No. 03AA04014367/AM21 Lic. No. 0311000560 Dated 16.01.2021	Status Case: Approved
--	---	--------------------------

Decision: The Committee considered the case as per agenda and the request of the firm for amendment in the Description of export item, which was ratified in the meeting no. NC/4/MEET/Jam/202122/04 dated 03.02.2022. Hence, the Committee decided to amend the export item as under for ratification purpose :-

From	To
Thiophosphoryl Chloride	Diethyl Thiophosphorl Chloride

All other conditions of norms ratified earlier will remain unchanged.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.

Case No. M- 445 NC No. 15/22-23 Date : 13.01.2023	M/s. Ganga Rasayanie Pvt. Ltd., RLA F.No. 039404000075 Lic. No. 0310836001 Dated 26.04.2020	Status Case: Approved
--	---	--------------------------

Decision : The committee considered the case as per agenda and request of the firm for amendment in the description item both in export and import item ratified in Meeting No. NC-4/MEET/Mar/202122/18 dt. 07.04.2022. The boiling range in export and import is deleted for redemption purpose on one time basis with condition that no further import and export will be allowed. Hence the committee decided to ratify the norms as under:-

From-

Export item	Import item
Aromatic Solvent (Garasol 200) (Boiling range 200-310 Degree C)	Heavy Aromatic (Boiling range 180-350 Degree C)

To

Export item	Import item
Aromatic Solvent (Garasol 200)	Heavy Aromatic

All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.

Case No. M- 446 NC No. 15/22-23 Date : 13.01.2023	M/s. Ganga Rasayanie Pvt. Ltd., RLA F.No.039404000075/AM21 Lic. No. 0310836252 dated 19.05.2020	Status Case: Approved
--	---	--------------------------

Decision : The committee considered the case as per agenda and request of the firm for amendment in the description item both in export and import item ratified in Meeting No. NC-4/MEET/Feb/202122/15 dt. 16.02..2022. The boiling range in export and import is deleted for redemption purpose on one time basis

with condition that no further import and export will be allowed. Hence the committee decided to ratify the norms as under:-

From-

Export item	Import item
Aromatic Solvent (Garasol 150) (Boiling range 200-310 Degree C)	Heavy Aromatic (Boiling range 180-350 Degree C)

To

Export item	Import item
Aromatic Solvent (Garasol 150)	Heavy Aromatic

All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.

Case No. M- 447 NC No. 15/22-23 Date : 13.01.2023	M/s. Foamtech Antifir Company, Haridwar RLA F.No. 05/23/040/00/AM18 Lic. No. 0510401083 dated 04.01.2017	Status Case: Approved
--	--	--------------------------

Decision : The committee considered the case as per agenda and decided to ratify the norms based on the past approval of earlier ratified Licence No. 0510405353 dt. 15.01.2018 in Meeting No. NC-4/14/22-23 dt. 23.12.2023 as under:-

Export Item	Quantity	Import Item	Quantity
Preparations & charges for Fire Extinguisher, Charged Fire Extinguishing Grenades Former Brand ARAFF3/6% Containing-Min. of 3300 Kg of import item	175000.00Litre	DX1025 Fluorosurfactant	3300 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee

Case No. M- 448 NC No. 15/22-23 Date : 13.01.2023	M/s. Foamtech Antifir Company, Haridwar RLA F.No. 05/23/040/00/AM18 Lic. No. 0510404467 dated 01.11.2017	Status Case: Approved
--	--	--------------------------

Decision : The committee considered the case as per agenda and decided to ratify the norms based on the past approval of earlier ratified Licence No. 0510405353 dt. 15.01.2018 in Meeting No. NC-4/14/22-23 dt. 23.12.2023 as under:-

Export Item	Quantity	Import Item	Quantity
Preparations & charges for	38000.00Litre	Capstone 1470 Fire Fighting	600 Kg

Fire Extinguisher, Charged Fire Extinguishing Grenades Former Brand (All type and All Brand) Containing-Min. of 600 Kg of import item		Foam Fluorosurfactant	
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee			

Case No. M- 449 NC No. 15/22-23 Date : 13.01.2023	M/s. Savitri Sugandalaya, Bangalore RA F.No. 07/24/040/00143/AM21 Lic. No. 0710116994 dated 11.09.2020	Status Case: Approved
--	--	--------------------------

Decision: The committee considered the case as per agenda and ratified the norms only for regularisation purpose (on actual Export & Import)

Export item		Qty. (in Nos.)	Import item		Qty. (in Nos.)
Scented Agarbathi	8" Black	80,87,360	Raw Agarbathi	8" Black	80,91,000
	9" Black	4,10,36,553		9" Black	4,10,,40,000

Note - **wastage allowed: 0.01% to 0.04%**

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee

Case No. M- 450 NC No. 15/22-23 Date : 13.01.2023	M/s. Savitri Sugandalaya, Bangalore RA F.No.07/24/040/00190/AM20 Lic. No. 0710115903 dated 23.12.2019	Status Case: Approved
--	---	--------------------------

Decision: The committee considered the case as per agenda and ratified the norms only for regularisation purpose ((on actual Export & Import)

Export item		Qty. (in Nos.)	Import item		Qty. (in Nos.)
Scented Agarbathi	8" Black	1,94,38,920	Raw Agarbathi	8" Black	1,94,40,000
	9" Black	3,49,34,499		9" Black	3,49,36,200
	8" White	84,75,170		8" Black	84,78,000
	9" White	3,44,99,061		8" White	3,45,06,000
	15 "Red	12,44,080		9" White	12,45,500
	9" Metallic	25,06,500		9 " Mettalic	25,07,400

wastage allowed : 'Nil' to 0.11%

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee

Case No. M- 451 NC No. 15/22-23 Date : 13.01.2023	M/s. Kiri Industries Ltd., Ahmedbad HQ F.No. 01/83/050/00834/AM21/DES-IV Lic. No. 0810147743 dated 13.05.2020	Status Case: Defer
--	--	-----------------------

Decision: The committee considered the case as per agenda and decided to call for a Personal Hearing. Hence, the Committee decided to **Defer** the case.

Case No. M- 452 NC No. 15/22-23 Date : 13.01.2023	M/s <i>Kiri Industries Ltd.</i> ,Ahmedbad HQ F.No. 01/83/050/00792/AM21/ DES-IV Lic. No. 0810147538 dated 20.03.2020	Status Case: Defer
Decision: The committee considered the case as per agenda and decided to call for a Personal Hearing. Hence, the Committee decided to Defer the case.		
Case No. M- 453 NC No. 15/22-23 Date : 13.01.2023	M/s Devharsh Infotech Pvt. Ltd. RA F.No. 03/94/040/00714/AM12 Lic. No 0310674736 dated 04.01.2012	Status Case: Approved
Decision: <i>The Committee considered the case as per agenda and the request of the firm for amendment in Description of export item, which was ratified in the meeting no. 3/83/NC4/ALCi/2012 dated 18.04.2012. Hence, the Committee decided to amend the export item as under for ratification purpose :-</i>		
<i>From</i> Thermal Coated paper self copy printed/unprinted in Roll forms or not 50 to 150 GSM+/-10% (width of the roll Less than 200 mm)		<i>To</i> Thermal Coated paper self copy printed/unprinted in Roll forms or not 50 to 150 GSM+/-10%
All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee		
Case No. M- 454 NC No. 15/22-23 Date : 13.01.2023	M/s Fruzyme Biotech India Pvt., Ltd., Tirupur RA F.No. 05/23/040/00258/AM20 Lic. No 3211000790 dated 15.04.2021	Status Case: Defer
Decision: The committee considered the case as per agenda and decided to call for a Personal Hearing. PH letter dated 18.01.2023 has been issued to the firm. Hence, the Committee decided to Defer the case.		
Case No. M- 455 NC No. 15/22-23 Date : 13.01.2023	M/s Fruzyme Biotech India Pvt., Ltd., Tirupur RA F.No. 322404000135/AM20 Lic. No 3210079432 dated 28.02.2020	Status Case: Defer
Decision: The committee considered the case as per agenda and decided to call for a Personal Hearing. PH letter dated 18.01.2023 has been issued to the firm. Hence, the Committee decided to Defer the case.		
Case No. M- 456 NC No. 15/22-23 Date : 13.01.2023	M/s Fruzyme Biotech India Pvt., Ltd., Tirupur RA F.No. 32AX04000174/AM22 Lic. No 3211002660 dated 2.03.2022	Status Case: Defer
Decision: The committee considered the case as per agenda and decided to call for a Personal Hearing. PH letter dated 18.01.2023 has been issued to the firm. Hence, the Committee decided to Defer the case.		
Case No. M- 457	M/s Fruzyme Biotech India Pvt., Ltd., Tirupur	Status Case:

NC No. 15/22-23 Date : 13.01.2023	RA F.No. 32240400079/AM21 Lic. No. 3211000042 dated 28.12.2020	Defer
Decision: The committee considered the case as per agenda and decided to call for a Personal Hearing. PH letter dated 18.01.2023 has been issued to the firm. Hence, the Committee decided to defer the case.		
Case No. M- 458 NC No. 15/22-23 Date : 13.01.2023	M/s Fruzyme Biotech India Pvt., Ltd., Tirupur RA F.No. 322404000029/AM21 Lic. No 3210079631 dated 30.07.2020	Status Case: Defer
Decision: The committee considered the case as per agenda and decided to call for a Personal Hearing. PH letter dated 18.01.2023 has been issued to the firm. Hence, the Committee decided Defer the case.		
Case No. M- 459 NC No. 15/22-23 Date : 13.01.2023	M/s Apar Industries Ltd. Vadodra RA F.No. 03/94/040/00056/AM21 Lic. No.0310836176 dated 11.05.2020	Status Case: Approved
Decision: <i>The Committee considered the case as per agenda and the request of the firm for amendment in Description of import item against two export items which was ratified in the meeting No. NC-IV/MEET/Nov/202122/11 dated 02.12.2021. The licence has already been amended by RA as such the Committee decided to amend the Import item No.2 & 4 for ratification purpose as under (Since item of import now mentioned is specific additive name) :-</i>		
<i>From</i> Anti-Knock Preparation/Additive (PPD)		<i>To</i> 2-6-de-tert-butyl-para-cresol (DBPC)/Butyl hydroxyl toluene (BHT)
<i>All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee</i>		


A.K. KANODIA
DY. DG

ASHOK KUMAR KANODIA
Deputy Director General of Foreign Trade
Directorate General of Foreign Trade
Govt. of India
Vaniya Bhawan, New Delhi